

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

N O T I C E

No.HCM.III/255/2016-2017/

Dated, the ___ Dec,2018

Pursuant to Notification No.HCM.II/255/2016-2017/1864, dated 21.12.2018, it is notified to all concerned that urgent matters on mentioning made before the Registry, by the advocate/petitioner-in-person, the concerned Registrar/Joint Registrar/Deputy Registrar, on duty will inform Hon'ble Mr Justice H.S. Thangkhiew, the vacation Judge w.e.f. 01.01.2019 to 31.01.2019 and on his Lordship's instructions, the matters will be listed on such date, which shall be notified, thereafter.

By Order,

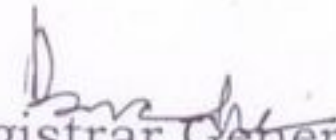
Registrar General

Memo.No.HCM.III/255/2016-2017/1865A

Dt, the 21st Dec,2018

Copy for information to :-

1. The Joint Registrar-cum-Secretary to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S. to Hon'ble Mr Justice S.R. Sen, High Court of Meghalaya, Shillong.
3. The P.S. to Hon'ble Mr Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The President / Secretary, High Court Bar Association, Shillong.
5. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
6. The President / Secretary, Shillong Bar Association, Shillong.
7. The P.S. to Advocate General / Addl. Advocate General / Sr. Govt. Advocate, Meghalaya, Shillong.
8. The Asstt. Solicitor General / Central Government Counsel, High Court of Meghalaya, Shillong.
9. All Court Masters concerned for information.
10. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
11. Notice Board.
12. Office File.


Registrar General